

**Directorate of Sugar, Director(Sugar Technical)  
Recruitment Rules, 2006**

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**Directorate of Sugar, Director(Sugar Technical)  
Recruitment Rules, 2006**

In exercise of the powers conferred by the proviso to article 309 of the Constitution, and in supersession of the Directorate of Sugar (Group 'A' and 'B' posts) Recruitment Rules, 1981, in so far as they relate to the post of Director (Sugar Technical); except as respects things done or omitted to be done before such supersession, the President hereby makes the following rules regulating the method of recruitment to the post of Director(Sugar Technical) in the Directorate of Sugar under the Ministry of Consumer Affairs, Food and Public Distribution, Department of Food and Public Distribution, namely:-

**1. Short title and commencement :-**

(1) These rules may be called the Directorate of Sugar, Director(Sugar Technical) Recruitment Rules, 2006.

(2) They shall come into force on the date of their publication in the Official Gazette.

**2. Number of posts, classification and scale of pay :-**

The number of posts, their classification and the scales of pay attached thereto, shall be as specified in columns (2) to (4) of the Schedule annexed to these rules.

**3. Method of recruitment, age-limit, other qualifications, etc. :-**

The method of recruitment, age-limit, qualifications and other matters relating to the said posts shall be as specified in columns (5) to (14) of the said Schedule.

**4. Disqualification :-**

No person, --

(a) who has entered into or contracted a marriage with a person having a spouse living; or

(b) who, having a spouse living, has entered into or contracted a marriage with any person, shall be eligible for appointment to the said posts:

Provided that the Central Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of this rule.

**5. Power to relax :-**

Where the Central Government is of the opinion that it is necessary or expedient so to do, it may, by order, for reasons to be recorded in writing, relax any of the provisions of these rules with respect to any class or category of persons.

**6. Saving :-**

Nothing in these rules shall affect reservations, relaxation of age-limit and other concessions required to be provided for the Scheduled Castes, the Scheduled Tribes, Other Backward Classes, Ex-servicemen and other special categories of persons in accordance with the orders issued by the Central Government from time to time in this regard.

**SCHEDULE 1**

**SCHEDULE**

<b>Name of the post (1)</b>	<b>Number of post (2)</b>	<b>Classification (3)</b>	<b>Scale of pay (4)</b>
Director (Sugar Technical)	01*(2006) *Subject to variation dependent on workload	General Central Service Group 'A' Gazetted, Non-Ministerial.	Rs. 12000-375-16500.

<b>Whether selection or non-selection post</b>	<b>Age limit for direct recruits</b>
<b>(5)</b>	<b>(6)</b>
Selection	Not exceeding 45 years. <b>Note 1 :-</b> Relaxable for Government servants upto five years in accordance with the instructions or orders issued by the Central Government.
	<b>Note 2:-</b> The crucial date for determining the age-limit shall be the closing date for receipt of applications from candidates in India (and not the closing date prescribed for those in Assam, Meghalaya, Arunachal Pradesh, Mizoram, Manipur, Nagaland, Tripura, Sikkim, Ladakh Division of Jammu and Kashmir State, Lahaul and Spiti District and Pangi Sub-Division of Chamba District of Himachal Pradesh, Andaman and Nicobar Islands or Lakshadweep). In accordance with the schedule provided by UPSC,

<b>Whether benefit of added years of service is admissible under rule 30 of Central Civil Services (Pension Rules), 1972.</b>	<b>Educational and other qualifications required for direct recruits.</b>
<b>(7)</b>	<b>(8)</b>
No	Essential:
	1. Degree in Chemical Engineering/Technology or Degree in Science with a post-graduate diploma in sugar technology or sugar engineering from a recognized University/Institute or equivalent.
	2. Ten years' experience in a managerial capacity under Government or in an Organisation connected with sugar industry.
	<b>Note 1:</b> Qualifications are relaxable at the discretion of the

	Union Public Service Commission in the case of candidates otherwise well qualified
	<b>Note 2:</b> The qualification(s) regarding experience is/ are relaxable at the discretion of the Union Public Service Commission, in case of candidates belonging to the Scheduled Castes or the Scheduled Tribes, if at any stage of selection, the Union Public Service Commission is of the opinion that sufficient number of candidates from these communities possessing the requisite experience are not likely to be available to fill up the posts reserved for them.

<b>Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees.</b>	<b>Period of probation, If any</b>	<b>Method of recruitment whether by direct recruitment or by promotion or by deputation/absorption and percentage of the posts to be filled by various methods.</b>
<b>(9)</b>	<b>(10)</b>	<b>(11)</b>
Age: No. Educational qualifications: Yes.	One year for direct recruits.	Promotion failing which by deputation (including short-term contract) failing both by direct recruitment.

<b>In case of recruitment by promotion/deputation/absorption, grades from which promotion/deputation/absorption is to be made.</b>	<b>If a Departmental Promotion Committee exists, what is its composition?</b>
<b>(12)</b>	<b>(13)</b>
<b>Promotion:</b> Deputy Director (Sugar Technical) in the pay scale of Rs. 10000-15200/- with five years regular service in the grade. <b>Note:</b> Where juniors who have completed their qualifying/eligibility service are being considered for	Group 'A' Departmental Promotion Committee (for considering promotion) consisting of :- 1. Chairman/Member -- Chairman Union

promotion, then seniors would also be considered provided they are not short of the requisite qualifying/eligibility service by more than half of such qualifying/eligibility service or two years, whichever is less, and have successfully completed their probation period for promotion to the next higher grade along with their juniors who have already completed such qualifying/eligibility service.

**Deputation(including short term contract)**

Officers under the Central/State Governments/Universities/ Recognised Research Institutes/ Public Sector Undertakings/Autonomous Bodies/Semi-Government or Statutory Organisations:

(a) (i) holding analogous posts on a regular basis in the parent cadre or Department; or

(ii) with five years' service in the grade rendered after appointment thereto on a regular basis in the scale of pay of Rs.10,000-15,200 or equivalent in the parent cadre/Department; and

(b) possessing the educational qualifications and experience prescribed for direct recruits under column (8).

The Departmental Officers in the feeder category who are in the direct line of promotion will not be eligible for consideration for appointment on deputation. Similarly, deputationist shall not be eligible for consideration for appointment by promotion.

(Period of deputation (including short term contract), including the period of deputation (including short term contract) in another ex-cadre post held immediately preceding this appointment in the same or some other Organisation or Department of the Central Government shall ordinarily not exceed four years. The

Public Service Commission

2. Joint Secretary -- Member.

Ministry of Consumer Affairs,

Food and Public Distribution.

Department of Food and Public Distribution

3. Chief Director (Sugar), -- Member.

Directorate of Sugar Group 'A'

Departmental Promotion Committee

(for considering confirmation)

consisting of:-

1. Joint Secretary -- Chairman

Department of Food and Public Distribution

2. Chief Director (Sugar) -- Member

maximum age-limit for appointment on deputation (including short-term contract) shall be not exceeding 56 years as on the closing date of receipt of application.).

**Circumstances in which the Union Public Service Commission is to be consulted in making recruitment**

**(14)**

Consultation with the Union Public Service Commission is necessary while making direct recruitment and appointing an officer on deputation (including short term contract) and for amendment/relaxation of any provision of these recruitment rules.